APTUS VALUE HOUSING FINANCE INDIA LTD

Registered Office : 8B, Doshi Towers, 205, Poonamalle High Road, Kilpauk, Chennai - 600 010

POSSESSION NOTICE Appendix IV (rule8 (1) of Security Interest (Enforcement) Rules, 2002

Whereas, the undersigned being the authorized of officer of **Aptus Value Housing Finance India Ltd** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken "Symbolic Possession" of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rule.

S.no.	Borrower/s, Co-borrower/s, Loan Number & Description of the Mortgaged Properties	Outstanding amount (Rs.)	Date and Type of Possession Taken
1.	**Satheesh Kumar & Yesuvadiyan Sujaselvarani, Loan No: AKUZHI0164183** - All that Piece and parcel of the property at Kanyakumari District, Marthandam Registration District, Thiruvattar Sub-Registration District, Thiruvattar Taluk, Churulacode Village, Churulacode Village Panchayat, Old.Sy.No. 2493, Re.Sy.No. 461/6 consists 48 aers in which 7 cents (3049.2 Sq.Ft) of Land with building bearing Door No.3-99C with EB connection No.161-002-666 including pathway right bounded by, **Boundaries: North By:** Property of Stalin (now property of Vasantha), **South By:** Property of Manikandan & Pathway, **East By:** Pathway, **West By:** Property of Thankappan & Kala.	**Demand Notice Dated: 29.05.2026 Rs.11,23,518/-** (Rupees Eleven Lakhs Twenty Three Thousand Five Hundred Eighteen Only) as on **29.07.2026**	**07.10.2026 Churulacode Symbolic Possession**
2.	**Pradeena Mohanan Baby, Bhuvanendran A, Loan No: AKUZHI0248755** - All that Piece and parcel of the property at Kanyakumari District, Marthandam Registration District, Kollancode Sub - Registration District, Killiyoor Taluk, Kollancode A Village, Kollancode Municipality, Old Sy.No.1423, Re.Sy.No. 282/7 now Re.Sy.No. 282/7C consists 5 cents (2178 Sq.Ft) of Land with building bearing Door No.1-9C/2 with EB connection No.07-193-002-1992 bounded by, **Boundaries: North By:** Property of Ashokan, **South By:** Property of Joseph, **East By:** Property of Mani , **West By:** Property of Eugine and Pathway.	**Demand Notice Dated: 29.05.2026 Rs.14,77,507/-** (Rupees Fourteen Lakhs Seventy Seven Thousand Five Hundred Seven Only) as on **29.07.2026**	**07.10.2026 Kollancode A Symbolic Possession**
3.	**Bibinraj Yanos & R Gladis Sumi, Loan No: AKUZHI0147496** - All that Piece and parcel of the property at Kanyakumari District, Marthandam Registration District, Marthandam Joint II Sub-Registration District, Vilavancode Taluk, Vilavancode (Now Kaliyakkavilai Village), Kurumathoor Desam, Kurumathoor Karaipatru, Kaliyakkavilai Town Panchayat, Old Sy.No: 1655A, Re Sy.No: 365/15. Consists of 5.000 Cents (Sq.Feet) Land with building bearing Door No: 22/9, EB Connection Number: 182-007-800 bounded by, **Boundaries: North By:** Property of Edwin Raj, **South By:** 6 Feet Road, **East By:** 6 Feet Road, **West By:** Maruthancode - Kokkudi Road.	**Demand Notice Dated: 29.05.2026 Rs.12,97,695/-** (Rupees Twelve Lakhs Ninety Seven Thousand Six Hundred Ninety Five Only) as on **29.07.2026**	**07.10.2026 Kaliyakkavilai Symbolic Possession**
4.	**Sukudevan, Sethu Lekshmi, Loan No: AMATHN0137228 & AMATHN0151177** - All that piece and parcel of the property at Kanyakumari District, Marthandam Registration District, Arumanai Sub Registration District, Vilavancode Taluk, Vellancode (Now Chitaral) Village, Chitaral Desam, Old Sy No.1498A, Re Sy No.607/4 now Sub Divided into Re Sy No.607/4A Consists 2.830 Cents (1232 Sq.feet) of land with Building bounded by, **Boundaries: North By:** Property of Dhas & Chellammal, **South By:** Common Pathway & Property of Kollappan Asari, **East By:** 3 Ft Width Pathway, **West By:** Property of Gangadharan Nair.	**Demand Notice Dated: 29.05.2026 Rs.10,52,616/-** (Rupees Ten Lakhs Fifty Two Thousand Six Hundred Sixteen Only) & **Rs.2,90,184/-** (Rupees Two Lakhs Ninety Thousand One Hundred Eighty Four Only) as on **29.07.2026**	**07.10.2026 Chitaral Symbolic Possession**
5.	**Gireesh Kumar Thiyagarajan & Sindhu G, Loan No: AMATHN0198738 & AMATHN0203020** - All that piece and parcel of the propety at Kanyakumari District, Marthandam Registration District, Kollemcode Sub Registration District, Vilavancode (Now Killiyoor Taluk), Methukummal (Now Adaikkakuzhi) Village, Piracode Desam, Jenmam, Old Sy No.2501, Re Sy No.145/1 Consists 8.793 Cents (3830 Sq.feet) of land with Building bounded by, **Boundaries: North By:** Property of Janarthanan (Now Pathway), **South By:** Property of Nadesan Asari, **East By:** Property of Saraswathi, **West By:** Property of Janarthanan.	**Demand Notice Dated: 29.05.2026 Rs.7,82,517/-** (Rupees Seven Lakhs Eighty Two Thousand Five Hundred Seventeen Only) & **Rs.5,56,400/-** (Rupees Five Lakhs Fifty Six Thousand Four Hundred Only) as on **29.07.2026**	**07.10.2026, Adaikkakuzhi Symbolic Possession**
6.	**Jayan R & Rehitha Kamaraj, Loan No: AMATHN0190236** - All that Piece and parcel of the property at Kanyakumari District, Marthandam Registration District , Arumanai Sub Registration District, Vilavancode Taluk, Vellancode Village, Arumanai Desam, Old Sy No.2594, Re Sy No.106/35 Consists 2.500 Cents (1089 Sq.feet) of land with Building Bearing Door No.2-183A and EB Connection No.07-183-013-540 bounded by, **Boundaries: North By:** Property of Ambrose, **South By:** Property of Murugan, **East By:** Property of Church, **West By:** Property of Maria Kamalam & Velappan (Now Pathway).	**Demand Notice Dated: 29.05.2026 Rs.12,85,685/-** (Rupees Twelve Lakhs Eighty Five Thousand Six Hundred Eighty Five Only) as on **29.07.2026**	**07.10.2026, Vellancode Symbolic Possession**
7.	**Shiju Singara Raja & Sheeja Singararajan, Vineeth, Loan No: AMATHN0147769** - All that Piece and parcel of the property at Kanyakumari District, Marthandam Registration District, Marthandam Joint 2 Sub Registration District, Vilavancode Taluk, Pacode A Village, Pacode Desam, Karaipatru, Jenmam, Old Sy No.2005, Re Sy No.400/16 Consists 3.250 Cents (1415 Sq.feet) of land with Building bounded by, **Boundaries: North By:** Road, **South By:** Property of Joseph, **East By:** Property of Yesudhas, **West By:** Pathway.	**Demand Notice Dated: 29.05.2026 Rs.14,67,870/-** (Rupees Fourteen Lakhs Sixty Seven Thousand Eight Hundred Seventy Only) as on **29.07.2026**	**07.10.2026, Pacode A Symbolic Possession**
8.	**Vinu P & Vanaja C, Loan No: AMATHN0207766** - All that Piece and parcel of the property at Kanyakumari District, Marthandam Registration District, Thiruvattar Sub Registration District, Kalkulam (Now Thiruvattar) Taluk, Surulacode Village, Panniyodu Desam, Old Sy No.2844/25, Re Sy No.558/9 Consists 3.000 Cents (1307 Sq.feet) of land with Building bounded by, **Boundaries: North By:** Pathway, **South By:** Property of Rajabai, **East By:** Pathway, **West By:** Property of Mosai.	**Demand Notice Dated: 29.05.2026 Rs.11,77,339/-** (Rupees Eleven Lakhs Seventy Seven Thousand Three Hundred Thirty Nine Only) as on **29.07.2026**	**07.10.2026, Surulacode Symbolic Possession**
9.	**Sivakumar Appadurai & Viswapriya K, Loan No: ANGER20141000** - All that a site measuring an Schedule in Kanyakumari District, Kanyakumari Registration District, Bhoothapndy Sub-Registration District, Thovalai Taluk, Azhagiapandiapuram Village now kattuputhur Village, kattuputhur Village Panchayat, Old S.No.1259/171, R.S.No.476/22 consists 0.05.5 aer in which 2.500 Cents (1089 Sq.ft) of Land with building bearing Door no.VI-30 & VI-30A bounded by, **Boundaries: North By:** Property of Jebamani, **South By:** Property of Chandran (now Lakshmanan Property), **East By:** Property of Mary, **West By:** Road.	**Demand Notice Dated: 25.11.2025 Rs.10,19,728/-** (Rupees Ten Lakhs Nineteen Thousand Seven Hundred Twenty Eight Only) as on **30.04.2026**	**07.10.2026, Kattuputhur Symbolic Possession**
10.	**Pasupathi & Chandra Lekha, Loan No: ATHUCK0168782** - All that Piece and parcel of the property at Kanyakumari District, Marthandam Registration District, Marthandam Joint-2 Sub-Registration District, Vilavancode Taluk, Kunnathoor Village, Kunnathoor Village Panchayat, Old. Sy. No. 754, Re. Sy. No. 213/24A consists 47 cents in which 2.400 Cents (1045 sq feet) land with building bounded by, **Boundaries: North By:** Property of Pasupathi, Manikandan, **South By:** Property of Anthony Nadar, **East By:** Property of Manikandan, **West By:** Property of Palu Pillai (Now Property of Anitha).	**Demand Notice Dated: 29.05.2026 Rs.11,05,197/-** (Rupees Eleven Lakhs Five Thousand One Hundred Ninety Seven Only) as on **29.07.2026**	**07.10.2026, Kunnathoor Symbolic Possession**
11.	**Sajin & Sarojam, Loan No: ATHUCK0108113 & ATHUCK0142952** - All that piece and parcel of the property at Kanyakuamri District, Marthandam Registration District, Palugal Sub Registration District, Vilavancode Taluk, Edaicode Village, R. S. No: 358/6 consist 52 aer, in which consist 8.00 cents (3484.8 sq. ft) of Land with Building bounded by, **Boundaries: North By:** Property of Abilash, **South By:** Property of Thivish, **East By:** Road, **West By:** Property of Churchu.	**Demand Notice Dated: 29.05.2026 Rs.9,21,114/-** (Rupees Nine Lakhs Twenty One Thousand One Hundred Fourteen Only) & **Rs.2,78,615/-** (Rupees Two Lakhs Seventy Eight Thousand Six Hundred Fifteen Only) as on **29.07.2026**	**07.10.2026, Edaicode Symbolic Possession**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Aptus Value Housing Finance India Ltd.** The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Kanyakumari **Authorised Officer - Aptus Value Housing Finance India Ltd**

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. **Ph.:**(022) 6747 2117 **Fax:** (022) 6747 2118 **E-mail:** Info@authum.com

POSSESSION NOTICE

(As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the Authorised officer of the Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notices dated 06th July 2026** calling upon the borrower **1) AMMAN EDUCATIONAL TRUST, 2) K.UMAVATHY, 3) N.KANNAN, 4) SUBBULAKSHMI R and 5) K.SUKAN,** to repay the amount mentioned in the notice being **Rs.5,22,21,593/- (Rupees Five Crore Twenty-Two Lakhs Twenty-One Thousand Five Hundred and Ninety-Three only) under Loan Account No. RLELMAD000382367 AND RLELMAD000382479** with further interest and costs within 60 days from the date of receipt of the said notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **08th day of October of the year 2026.**

The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Authum Investment & Infrastructure Limited for an amount of Rs.5,34,82,570.18/- (Rupees Five Crore Thirty Four Lakhs Eighty Two Thousand Five Hundred Seventy and Eighteen Paise only) as on 29-09-2026,** along with future interest and cost thereon. The Borrower/ Co-Borrower's attention is invited to the provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

Description of the Mortgage Property

Item-1 Dindigul District, Dindigul Registration District, Nagalnaickenpatti Sub Registration District, Nagalnaickenpatti Sub Registration Office, Pillaiyarnatham Village, Dindigul Taluk, Old Punjai Survey No.134/1A1, New Punjai Survey No.134/6 an extent of hect 0.54.5 ares, acres 1.35 cents of the property bounded as follows : North of : Property belonging to Patchai Nayagi Vagaiara, South of : Lands belonging to Nagaraj in S.No.20, East of : Property belonging to Ramalingam Vagaiara, West of : Property purchased by minors. Sughan and Devanath (Item-2). Totalling an extent of hect 0.54.5 ares, acres 1.35 cents of land, with all easementary rights. Item-2 Dindigul District, Dindigul Registration District, Nagalnaickenpatti Sub Registration District, Nagalnaickenpatti Sub Registration Office, Pillaiyarnatham Village, Dindigul Taluk, Old Punjai Survey No.134/1A1, New Punjai Survey No.134/7 an extent of hect 1.26.0 ares, acres 3.11 cents of the property bounded as follows : North of : Property belonging to Patchai Nayagi Vagaiara, South of : Punjai lands belonging to Jayaprakash, East of : Property purchased by Umavathi (Item-1), West of : Property belonging to Jayaprakasham land & Pillaiyarnatham Road. Totalling an extent of hect 1.26.0 ares, acres 3.11 cents of land, with all easementary rights.

Authorised Officer

Date: 08-10-2026 / Place: Dindigul **Authum Investment & Infrastructure Limited**

EAST COAST RAILWAY

CORRIGENDUM No. 1 to

e-Tender Notice No. ETCTEECORBBS 202602, Dated 01.10.2026, scheduled to be opened on 26.10.2026 at 1100 hrs.

(I) A new sub-para has been added to the condition - "Technical Compliance" of NIT on Bid capacity.

(ii) Copy of new Annexure-G and Annexure-G1 on Bid capacity has been attached to Tender Document.

Note :- Complete information of the above corrigendum including attached documents is available in website at : **www.ireps.gov.in**

Dy. Chief Engineer (Track)/ Bhubaneswar

PR-492/R/26-27

SOUTH EAST CENTRAL RAILWAY

E-TENDER NOTICE

Sr.No. (1) E-Tender No. RSO-R-RS-Valve-OT-2026-03, Date: 08.10.2026

Work: Supply, installation and commissioning of 05 Nos. simulator-based RS valve model, for training of Alp's at combined crew lobbies of Raipur Division.

Tender Value: Rs. 24,82,720.00, EMD : Rs. 49,700.00, Submission of Tender: Upto **15.00** hours on **09.11.2026, Opening of Tender: 15.30** hours on date **09.11.2026.**

For further details/purchase of tender document, eligibility criteria & the complete details for the above work, please contact office of Sr. DEE/OP/R or refer/ download tender document which is available on our website **www.ireps.gov.in.**

Manual offers are not allowed against these tenders and any such manual offers received shall be rejected.

Sr. Divl. Elec. Engg./OP

PR/R/SR.DEE(OP)/AN/231 *S.E.C. R., Raipur*

South East Central Railway @secrail

"IMPORTANT

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U.P. RAJYA VIDYUT UTPADAN NIGAM LIMITED

ANPARA, SONEBHADRA

E-Tender notice and scope of work

1. **Short Term E-Tender- GEM/2026/B/8127992,** Construction of boundary wall and WBM road near switch yard DTPS at Anpara thermal power, Anpara." EMD: 80,000.00 Last date of tender: 23.10.2026 (11:00 Hrs).
2. **E-Tender- GEM/2026/B/8136134,** Fabrication/ Erection of platform around CT fan gearboxes in cooling tower system, DTPS, Anpara sonebhadra. EMD: Rs. 26,000.00, Last date of tender: 29.10.2026 (18:00 Hrs).

For information regarding addendum corrigendum rejection of Bids kindly regularly visit website **https:tender.up.nic.in** or **https://gem.gov.in.**

पत्रांक: 3317 / मु0अभि0(स्तर–1) / अ0ताप / कला अनु0 दिनांक: 12.10.2026

"Save Electricity for the Nation"

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S TWENTYFIRST CENTURY PHARMACEUTICALS PRIVATE LIMITED ENGAGED IN MANUFACTURE OF PHARMACEUTICAL PRODUCTS

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016)

SN.	Relevant particulars	Particulars furnished
1	Name of the Corporate Debtor along with PAN and CIN	**M/s Twentyfirst Century Pharmaceuticals Private Limited PAN: AABCT1632M CIN: U24231TN1986PTC012817**
2	Address of the registered Office	No. 360, SIDCO Estate, North Phase, 3rd Cross Street, Ambattur, Chennai, Tamil Nadu – 600098
3	URL of website	Not available
4	Details of place where majority of fixed assets are located	**Factory located at: Chennai: Unit I** - No. 360, SIDCO Estate, North Phase, 3rd Cross Street, Ambattur, Chennai, Tamil Nadu – 600098 **Unit II** – No. 19, SIDCO Industrial Estate, Ambattur, Chennai, Tamil Nadu – 600098 **Roorkee** - Khasra No 282 Nalheri Dehviran Nalheri Anantpur, Puhana-Iqbalpur Road Near Dev Bhoomi Industrial Estate, Roorkee 247668 Haridwar, Uttarakhand.
5	Installed capacity of main products/services	Details can be sought by sending request to Resolution Professional at cirp.21stcenturypharma@gmail.com
6	Quantity and value of main products/services sold in last financial year	Rs 6737.77 Lakhs as at 31.3.2023
7	No. of employees/workmen	Chennai – 3 Roorkee - 1
8	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL	Details can be sought by sending request to Resolution Professional at cirp.21stcenturypharma@gmail.com
9	Eligibility for resolution applicants u/s 25(2)(h) of the code is available at URL	Details can be sought by sending request to Resolution Professional at cirp.21stcenturypharma@gmail.com
10	Last date for receipt of expression of interest	28th October, 2026
11	Date of issue of provisional list of prospective resolution applicants	04th November, 2026
12	Last date for submission of objection to provisional list	09th November, 2026
13	Date of issue of final list of prospective resolution applicants	16th November, 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	21st November, 2026
15	Last date for submission of resolution plan	21st December, 2026
16	Process email id to submit expression of interest	cirp.21stcenturypharma@gmail.com
17	Details of Corporate Debtor's registration status as MSME	No information available

Sd/-
JAYASHREE S IYER
Resolution Professional of Twentyfirst Century Pharmaceuticals Private Limited under CIRP
IBBI Regn No: IBBI/IPA-002/IP-N00741/2018-2019/12211
AFA: AA2/12211/02/300627/204316 valid till 30.06.2027
Correspondence address: 13/6 Corporation Colony, Rangarajapuram 2nd Street, Kodambakkam, Chennai 600024
Email : jayashree2505@gmail.com

Date : 12.10.2026
Place : Chennai

Bandhan Bank

Regional Office : Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedbad-6. Phone: +91-26421671-75

DEMAND NOTICE TO BORROWERS

The under mentioned account turned into NPA and demand notice issued by Bandhan Bank Ltd. to the following Borrowers under Sec.13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (The Act), 2002 was returned unserved. Hence, this notice is issued to you all and public at large through publication.

Name of borrower(s), guarantorS & Loan Account Nos.	Description of the mortgaged property (Secured asset)	Date of Demand Notice/Date of NPA	Amount O/s as on date of demand notice	Date of pasting of Notice
1. S. Mahendran - Borrower 2. M. Tamilselvei - Co- Borrower & Mortgagor 20009360001540	All That Piece Or Parcel Of The Property Situated At Oruthaddu Village, Nilakottai Taluk, Dindigul District And Dindigul Sub-Registration District, Tamil Nadu. The Property Forms Part Of Patta No. 1969 And Originates From Survey Nos. 104/6a, 104/7A1 And 104/8A, Which Were Subsequently Subdivided Into Survey Nos. 104/6A1A, 104/7A1 AND 104/8A1 And Developed Into Several House Plots. The Subject Property Is Plot No. 29, Having An Extent Of 900 Sq. Ft.,,624206. Owned By Ms. M. Tamilselvei, W/o Mahendran , -, -and Same Bounded As Under: On Or Towards North By A 20-feet-wide Common Pathway On Or Towards East By Plot No. 30, On Or Towards West By Plot No. 28, On Or Towards South By Plot No. 21	19 August 2026 / 04 December 2025	Rs. 9,97,966.48 /-	08 October 2026

Demand made against you through this notice to repay to the Bank, dues with further interest, costs and charges within 60 days from the date hereof, failing which the Bank will further proceed to take steps u/s.13(4) of the SARFAESI Act. The borrowers/mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Tamil Nadu, Date : 13 October 2026 **Authorised Officer, Bandhan Bank Limited**

Bandhan Bank

Regional Office : Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedbad-6. Phone: +91-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the Borrowers on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to the Public in general and in particular the Borrowers that the undersigned has taken the Symbolic Possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account. The borrower in particular and the Public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers/mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of borrower(s), guarantor & Loan Account Nos.	Description of the property mortgaged (Secured assets)	Date of Demand Notice/Date of NPA	Date of Symbolic Possession Notice	Amount O/s as on date of Demand Notice
1. Bilal Mohamed K - Borrower & Mortgagor 2. P. Sheeba - Co- Borrower 3. Abdul Rasheed - Co- Borrower 20009370001180	All The Piece And Parcel Of Dindigul R.D., Batlagundu Sub-Registrar Office, Nilakottai Taluk, Viralipatti, Survey Numbers And Areas: Survey Numbers And Areas: S.No: 142/1 Of 1-97.50 Ares (4 Acre 89 Cents) S.No: 141/1 Of 0-97.00 Ares (2 Acre 40 Cents) S.No: 1297/1 Of 1-99.50 Ares (4 Acre 93 Cents) Subdivided From S.No: 1297/1: S.No: 1297/1B Of 0-39.50 Ares (0-97 Cents) S.No: 1297/2 Of 1-18.00 Ares (2 Acre 93 Cents) S.No: 1298/1 Of 2-00.00 Ares (4 Acres 94 Cents) Total Area: 16 Acre 13 Cents, Divided Into House Plots Named S.S. Nagar. Approval: Approved By Deputy Director Of Town Planning, Madurai Zone, No: 587/2018. Regularization: Regularized As Per Viralipatty Panchayat Resolution NA.KA.No: 3637/2018/D2 Dated 31/01/2019. Measurements Of Plot No: 487: East- West (Both Sides): 20 Feet, North-South (Both Sides): 30 Feet Total Area: 600 Sq.fts Or 55.82 Sq.mtrs. Measurements Of Plot No: 488: East-West (Northern Side): 25 Feet East-West (Southern Side): 30 Feet North-South (both Sides): 30 Feet Total Area: 825 Sq.fts Or 77.32 Sq.mtrs Total Area Of Plot No: 487 And Plot No: 488 Combined: 1425 Sq.fts Or 133.14 Sq.mts . Owned By Bilal Mohamed K And Same Bounded As Under: On Or Towards North :6.10 Meter Breadth East-West Street On Or Towards East : 8.25 Meter Breadth North-South Road On Or Towards West : Plot No: 486 On Or Towards South : Plot No's: 489 And 490	26 June 2025 / 06 May 2025	08 October 2026	Rs. 12,51,488.86 /-

Place : Tamil Nadu, Date : 13 October 2026 **Authorised Officer, Bandhan Bank Limited**

PUBLIC TRADE MARK CAUTION AND DISCLAIMER NOTICE

NOTICE TO THE GENERAL PUBLIC, TRADE, DEALERS, DISTRIBUTORS, SERVICE PROVIDERS, AND ALL OTHER CONCERNED PERSONS

Notice is hereby given to all concerned that, S.PRAKASH PRABHU, trading as SETHUMEENA, SERVICE PROVIDER, (Single Firm), having his principal place of business at **NO.1477, "H" BLOCK, 22nd STREET, 16th MAIN ROAD, ANNA NAGAR, CHENNAI-600040**, is the sole and exclusive registered proprietor of the trademark:

"SETHUMEENA"

The said trademark is duly registered under the provisions of the **TradeMarks Act, 1999, in the name of S. Prakash Prabhu under TradeMark Registration No. 2180661 in Class 39 in respect of services, namely, "TRANSPORT, PACKAGING AND STORAGE OF GOODS, TRAVEL ARRANGEMENTS".** The registration is valid and subsisting, having been duly renewed with effect from 26/07/2021.

The registered proprietor of the Trademark has been using the said trademark "SETHUMEENA" continuously, extensively, and exclusively since the date of application, and by virtue of such long-standing use, superior quality of services, and extensive promotional activities, the said trademark has acquired immense goodwill and an unimpeachable reputation in the market. The members of the trade and the public at large associate the trademark "SETHUMEENA" solely and exclusively with the services of the registered proprietor and none other.

It has come to attention that certain unscrupulous and dishonest persons, traders, and entities are attempting to use the trademark "SETHUMEENA" and/or other marks, names, or logos that are identical or deceptively similar thereto, in relation to identical or similar services, with the mala fide intention of misleading the public and trading upon the coattails of the formidable goodwill and reputation of the registered proprietor of the Trademark.

The general public and members of the trade are hereby cautioned that any unauthorized use of the trademark "SETHUMEENA" or any other mark which is phonetically, visually, or structurally similar thereto, in any manner whatsoever, will constitute:

1. A cognizable criminal offense of infringement of the registered trade mark, punishable with imprisonment and a fine.
2. An act of passing off, by misrepresenting their services as those of the registered proprietor, thereby causing confusion and deception.
3. An act of unfair competition, which seeks to unlawfully enrich the infringer by riding onthe reputation and goodwill painstakingly built by the registered proprietor over many years.
4. A dilution of the distinctive character and repute of the registered proprietor well-established and registered trade mark.

The registered proprietor of the Trademark has not licensed, assigned, or otherwise authorized any person, firm, or company to use the aforesaid trademark "SETHUMEENA" in any manner. Any representation to the contrary is false and intended to deceive. The registered proprietor of the Trademark shall not be responsible for the quality of services offered by such unauthorized persons or entities.

The public is advised to exercise caution and verify the authenticity of the services being offered under the said trademark. Any instance of such fraudulent use, infringement, or passing off may be brought to the immediate notice of the registered proprietor of the Trademark at the address mentioned above.

Notice is hereby given that the registered proprietor of the Trademark shall not hesitate to initiate appropriate and stringent legal proceedings, both civil and criminal, under the Trade Marks Act, 1999, and other applicable laws, against any person or entity found to be infringing the registered trademark, for which the infringer shall be liable for all costs and consequences thereof, including but not limited to injunctions, rendition of accounts, and damages, without any further notice.

This notice is issued in the public interest to protect the statutory and common law rights of the registered proprietor of the Trademark and to caution the public against deception and fraud.

केनरा बैंक Canara Bank

H.O : BENGALURU

E-AUCTION SALE NOTICE

ASSET RECOVERY MANAGEMENT BRANCH-I
8th FLOOR, CANARA TOWERS, 524, ANNA SALAI, TEYNAMPET, CHENNAI 600 018
Tel.No. 044 - 2849 6339, 2849 6900.
E-MAIL:cb2361@canarabank.com

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the **Borrowers and Guarantors** that the below described immovable properties mortgaged/charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the **Authorized Officer of Various Branch of the Canara Bank, since transferred to Asset Recovery Management Branch-I, Chennai** will be sold on **"As is where is", "As is what is", and "Whatever there is" on 30.10.2026 (Time: 10.30 am to 11.30 am)** (with auto extension of 5 minutes each till sale is completed) for recovery of bank's dues from the following Borrowers / Guarantors.

S.No.1: Chennai Kotturpuram Branch since transferred to ARM Branch-I : Borrower Name & Address: 1. Mr.Perumal. B, S/o, Mr.Balaraman, 26/53, Kamaraj Avenue, II Street, Adayar, Chennai – 600020. **2. Mr.Perumal. B,** S/o, Mr.Balaraman, 43 & 45, Arunima Flats, II Floor, No.5, Venkataratinam Nagar, Adyar, Chennai – 20. **3. Smt.Paulina. P,** No.31, Nahar Cora Apartment, 1C, Ellaiammankoil Street, Adyar, Chennai – 600020.

Outstanding Amount : 05.10.2026 as on Rs. 1,40,71,718.94 with further interest and other incidental charges thereto incurred by the Bank

DETAILS OF PROPERTY: Property standing in the name of Mr.Perumal B : (Cersai ID: 400000366187) All the piece and parcel of the land and building in Saligramam village, Egmore-Nungambakkam taluk, Chennai District within the Registration District of Chennai South and sub registration district of Virugambakkam comprised in Survey no.121 & 122, Patta No.729, TS No.21, Block no.41 and measuring UDS of 284 sq.ft out of 1108 sq.ft , with Flat No.F2 measuring 950 sq.ft with common area constructed thereon, Ponniamman koil street, Saligramam, Chennai – 600093 together thereon and bounded on the North by: Mr.Govindarajulu Plot, South By: Mrs.Pushpavathi Ammal House, East by: Mr.Mani house, West by: Ponniamman Koil Street. Lying within the Sub registration District of Virugambakkam and Registration District of Chennai South.

RESERVE PRICE ₹ 48,00,000/- EMD ₹ 4,80,000/- BID INCREMENT ₹ 50,000/-

S.No.2: Chennai K K Nagar Branch since transferred to ARM Branch-I : Borrower Name & Address: 1.Mr.K.Suresh Babu, S/o. Mr.Kumar,No.15/8, Ganga Nagar Main Road,Poonamalle,Chennai-600056. **2.Mr.T.R.Yedu Dilip, S/o. Mr.Raghava Yethu,**No.4-A, Balamurugan Kovil Street,Kundrathur Road, Porur,Chennai- 6000116.

Outstanding Amount : 05.10.2026 as on Rs. 75,54,072.97 with further interest and other incidental charges thereto incurred by the Bank

DETAILS OF PROPERTY: Property standing in the name of Mr.Suresh Babu K vide Doc No.5348/2012: (CERSAI ID: 400003924487) All that piece and parcel of the **residential flat** at Plot No.19, VGA Nagar, Anakaputhur village, **"Rajan villa" Flat No.G1,** ground floor having built up area of 475 sq.ft (inclusive of common area and common shares) together with 235 sq.ft undivided share in the land measuring 1897 sq.ft, situated at No.1, Anakaputhur village, VGA Nagar, CMDA Approval No.L1/3422/2006, dated 06.03.2006, PPD/LO.No. 19/2006, comprised in Old Survey Nos. 139/2, 139/4 and 139/9, new survey Nos.139/8B,9,10A,10B1 situated within the Alandur Taluk, Kancheepuram District, Registration District of Chennai South and Sub Registration of Chennai South and Sub Registration District of Pammal and bounded by North by : Plot No.18, South by : 24 feet Road, East by : Plot No.20, West by : 24 feet Road.

RESERVE PRICE ₹ 13,00,000/- EMD ₹ 1,30,000/- BID INCREMENT ₹ 50,000/-

S.No.3: CHENNAI GOPALAPURAM BRANCH since transferred to ARM Branch-I :: Borrower Name & Address: 1.Mr. Vijay Sai Prakash S/o. Mr.Chandrasekaran & 2. Mrs. P Bhuvaneswari, W/o. Mr. Vijay Sai Prakash, Both are residing at: Old Door No. 11, New No. 48, Block No. 39, Flat No. 1 Second Floor Gangappa Street, Saligramam Chennai 600093.

Outstanding Amount : 05.10.2026 as on Rs. 1,00,01,652.55 with further interest and other incidental charges thereto incurred by the Bank

DETAILS OF PROPERTY: Property in the name of VijaiSai Prakash :(Cersai ID :400054309566) All that piece and parcel of flat situated at Saligramam Village, Mambalam Taluk, Chennai District comprised in Old Survey No. 148/1, New Survey No. 148/1E, Town Survey No. 103, Block No.39, bearing Old Door No. 11, New No. 48, Gangappa Street, Saligramam, Chennai 600 093 and measuring to an extent of 3562 sq.ft and out of the above, 250 sq.ft., undivided share of land mentioned property together with an extent of 610 sq.ft. with a RCC roofed Flat identified as **Flat No. S-1** in the Second floor of the premises and known as **"KB's AKSHYAM"** and one covered car parking including common amenities and common area bounded on the North by: Old No. 10, property presently belongs to Murugan (previously land I belonged to Gangappa Naidu), South by: Old Door No. 12, Property belongs to Damodara Naidu (previously belonged to Govindarajulu Naidu), East by : Appasamy Flats (previously Studio belongs to Ramaiah Pillai), West by : Gangappa Street, This property is lying within the Registration Sub District of Virugambakkam and Registration of Chennai South.

RESERVE PRICE ₹ 52,00,000/- EMD ₹ 5,20,000/- BID INCREMENT ₹ 1,00,000/-

Inspection of Property Date & Time : 27.10.2026 between 11.00 A.M. to 4.00 P.M.

DATE & TIME OF E-AUCTION 30.10.2026 **Between 10.30 AM to 11.30 AM with unlimited extensions of 5 minutes each.**

EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of **M/s PSB Alliance Private